Central Administrative Tribunal Principal Bench: New Delhi

OA No.378/2003

MANo.391/203 u
this the day of 21st February, 2003

Hon'ble Sh.Shanker Raju, Member(J)

Shri Ram Prasad,
S/o Shri Garib Das,
Khallasi,
under Asstt. Engineer,
Aligarh,
r/o Vill. Kahrola,
P.O.Kahrola,
Distt. Bulendsher
(By Advocate: Shri B.S.Mainee)

... Applicant

Versus

- The General Manager, Northern Railway, Baroda House, New Delhi.
- The Divisional Rail Manager, Northern Railway, State Entry Road, Allahabad.
- The Asstt. Engineer, Northern Railway, Aligarh (UP).

... Respondents.

ORDER (ORAL)

By Hon'ble Sh.Shanker Raju Member(J)

Applicant through his representation sought for grant of temporary status as well as arrears and fixation of pay. He placed reliance on the decision of this court Shri Swami Nath & 12 Ors. Vs. Union of India and Ors. ATJ 2003 (1) CAT 150 and contended that in all fours it covers the case of applicant. In the light of what is stated above in the representation of the applicant at Annexure A-2 which is pending for consideration of the respondents, and of justice would be met, if I dispose of this OA with a direction to the respondents to dispose of the said representation in the light of decision of Swami



Nath's case (supra) by passing a detailed and speaking order within a period of two months from the date of receipt of a copy of this order. I order accordingly. OA is disposed of as above.

2. Registry to send a copy of this order along with a copy of this OA to the respondents.

S.Kayyy (Shanker Raju) Member(J)

/kd/

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